

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1206

ANSWERED ON:29.11.2011

DOMESTIC VIOLENCE

Jeyadural Shri S. R.

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether the Union Government has come across a United Nations report which has revealed that there has been a rise of 30% in domestic violence in India since 2005;

(b) if so, the details thereof;

(c) the details of people who lost their lives in domestic violence during each of the last three years and the current year, State-wise; and

(d) the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (d): Ministry of Home Affairs is aware of some media reports citing a United Nations report which has estimated that there has been a rise of 30% in domestic violence in India since 2005. However, the available information/data on cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under Domestic Violence during 2005-2010 State/UT wise is enclosed at Annexure-I.

As per the information provided by National Crime Records Bureau, NCRB does not maintain the list of persons who have lost their lives in domestic violence.

As per Seventh Schedule, 'Police' and 'Public Order' are the State subjects under the Constitution, and as such the primary responsibility of prevention detection, registration, investigation and prosecution of crimes, including crimes against women pertaining to domestic violence, lies with the State Governments/Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention of crimes against women and in this regard, a detailed advisory dated 4th September, 2009 has been sent to all State Governments/Union Territory Administrations wherein all States/UTs have been advised to make a comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing the responsiveness of the law and order machinery. The advisory has specifically advised the State Governments/UT Administrations to explore the possibility of associating NGOs working in the area of combating crimes against women and also advises that all Police stations may be advised to display the name and other details of Protection Officers of the area appointed under the Domestic Violence Act, 2005.